

Appl.No. 1309/20  
State Vs Tarun  
FIR No.519/19  
PS Prem Nagar  
U/s 302/201/34 IPC

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail  
moved on behalf of applicant/accused**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Ms. Shweta Sand, Ld. Counsel for the applicant/accused.

Heard. Record perused.

It is submitted by Ld. Addl. PP for the state that medical documents of mother of applicant/accused could not be verified by the IO as IO has not received the relevant medical documents of mother of applicant/accused from Ld. Counsel for accused.

Ld. Counsel of accused is directed to supply medical documents to the IO. Upon receipt of such documents, IO is directed to verify such medical documents and file report on 11.06.2020.

The Incharge computer branch is directed to upload the order/proceedings on website and digital signed copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/08.06.2020

Appl.No. 1432/20  
State Vs Mohd. Kapil  
FIR No.78/17  
PS Subhash Place  
U/s 365/364A/34 IPC

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail  
moved on behalf of applicant/accused**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Atul Bansal, Ld. Counsel for the applicant/accused.

Reply filed by the IO.

Heard. Record perused.

In the reply, IO submitted that complainant Ms. Rinki Shah was informed about the present bail application and today's date but she gave in writing that she will be unable to attend the court today as she is not well.

In view of above, put up for appearance of complainant and consideration on bail application on 10.06.2020.

The Incharge computer branch is directed to upload the order/proceedings on website and digital signed copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
**Rohini Courts, Delhi/08.06.2020**

Appl.No. 1310/20  
State Vs Hasan Raja  
FIR No.78/17  
PS Subhash Place  
U/s 365/364A/34 IPC

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail  
moved on behalf of applicant/accused**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Atul Bansal, Ld. Counsel for the applicant/accused.

Reply filed by the IO.

Heard. Record perused.

In the reply, IO submitted that complainant Ms. Rinki Shah was informed about the present bail application and today's date but she gave in writing that she will be unable to attend the court today as she is not well.

In view of above, put up for appearance of complainant and consideration on bail application on 10.06.2020.

The Incharge computer branch is directed to upload the order/proceedings on website and digital signed copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
**Rohini Courts, Delhi/08.06.2020**

Appl.No. 1530/20  
State Vs Shubham  
FIR No.641/19  
PS Prem Nagar  
U/s 306 IPC

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail  
moved on behalf of applicant/accused**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Pradeep Khatri, Ld. Counsel for the applicant/accused.

Reply filed by the IO.

Heard. Record perused.

Let notice be issued to the complainant for 09.06.2020.

The Incharge computer branch is directed to upload the order/proceedings on website and digital signed copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
**Rohini Courts, Delhi/08.06.2020**

Appl.No. 1485/20  
State Vs Pankaj Kumar  
FIR No.220/20  
PS Keshav Puram  
U/s 376 IPC & Sec. 6 of POCSO Act

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 438 Cr.P.C for grant of bail moved on behalf of applicant/accused**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. R.K. Upadhyay, Ld. Counsel for the applicant/accused.

Complainant with SHO and IO, PS Keshav Puram through VC.

Heard. Record perused.

At the outset, it is submitted by Ld. Counsel for accused that accused is juvenile and he has also attached school certificate of accused alongwith present application.

IO is directed to verify the age of the accused and file report in this regard on 16.06.2020.

The Incharge computer branch is directed to upload the order/proceedings on website and digital signed copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/08.06.2020

State Vs Lakhan Pratap Singh  
FIR No.12/19  
PS Sultan Puri  
U/s 498A/304B/34 IPC

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail  
moved on behalf of applicant/accused**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Karan Bhel, Ld. Counsel for the applicant/accused.

Reply filed by the IO.

Heard. Record perused.

Let notice be issued to the complainant for 09.06.2020.

The Incharge computer branch is directed to upload the order/proceedings on website and digital signed copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/08.06.2020

Appl.No. 1235/20  
State Vs Naveen Tony  
FIR No.551/18  
PS Sultan Puri  
U/s 302/201 IPC

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail  
moved on behalf of applicant/accused**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Vivek Shokeen, Ld. Counsel for the applicant/accused.

It is submitted by Ld. Counsel for applicant/accused that accused is seeking bail on the ground of illness of his father and he has also attached the relevant medical documents.

IO is directed to verify the said medical documents in respect of illness of father of applicant/accused on 11.06.2020.

The Incharge computer branch is directed to upload the order/proceedings on website and digital signed copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
**Rohini Courts, Delhi/08.06.2020**

Appl.No. 1536/20  
State Vs Gaurav Kumar Sharma  
FIR No.175/20  
PS Prem Nagar  
U/s 307/353/186/34 IPC & 25/27/54 Arms Act  
HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail  
moved on behalf of applicant/accused**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Suraj Prakash Sharma, Ld. Counsel for the applicant/accused.

It is submitted by Ld. Counsel for applicant/accused that he wishes to withdraw the present application.

In view of submission of Ld. Counsel for applicant/accused, present bail application stands dismissed as withdrawn.

The Incharge computer branch is directed to upload the order/proceedings on website and digital signed copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
**Rohini Courts, Delhi/08.06.2020**



Appl.No. 1532/20  
State Vs Masud Alam  
FIR No.219/18  
PS Subhash PLace  
U/s 302 IPC

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail  
moved on behalf of applicant/accused**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Kapil Kumar Dagar, Ld. Counsel for the applicant/accused.

Reply of the IO is received.

Heard. Record perused.

Application is opposed by the ld Addl. PP for the State.

Accused is seeking bail on the ground that he is in JC since 05.06.2018. It is further stated that as per the latest guidelines of HPC, the applicant is entitled to interim bail.

As per the report of the IO, there is no previous involvement of the applicant but there is also a requirement of good conduct certificate from the concerned jail superintendent which is not there on record.

So, let a report regarding conduct of the applicant be called from the jail on 12.06.2020.

The Incharge computer branch is directed to upload the order/proceedings on website and digital signed copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
**Rohini Courts, Delhi/08.06.2020**

Appl.No. 1533/20  
State Vs Amit Kumar  
FIR No.479/19  
PS Keshav Puram  
U/s 409/411 IPC

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail  
moved on behalf of applicant/accused**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Ashok Chhikara, Ld. Counsel for the applicant/accused.

Reply filed by the IO.

Heard. Record perused.

First bail application of accused was dismissed vide order dated 23.03.2020. However, copy of said order has not been filed by accused along with present bail application. Ld. Counsel for accused seeks time to file copy of said order.

In view of above, put up for filing of copy of such order and further consideration on 09.06.2020.

The Incharge computer branch is directed to upload the order/proceedings on website and digital signed copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
**Rohini Courts, Delhi/08.06.2020**

Appl.No. 1497/20  
State Vs Wakil Sahni  
FIR No.542/19  
PS Prem Nagar  
U/s 420 IPC

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail  
moved on behalf of applicant/accused**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Iqbal Khan, Ld. Counsel for the applicant/accused.

Heard. Record perused.

It is submitted by Ld. Counsel for accused that accused is in JC since 06.01.2020 and accused is seeking interim bail on the ground that his wife is suffering from Ovarian Cyst which is causing acute abdominal pain, vomiting and discharging intermittent blood with urine. Despite medication, there is no relief to the wife of accused. Medical documents of wife of accused have been verified by IO.

Ld. Addl. PP opposed the bail application stating that there are serious allegations against accused and he is also involved in one other criminal case of similar nature.

There are serious allegations against the accused of having committed offences U/s 420/467/468/471/34 IPC. He is also stated to be

involved in one other criminal case. Keeping in view the nature and gravity of the offences and previous involvement of accused, accused does not deserve for concession of bail. Hence, bail application of accused stands dismissed.

The Incharge computer branch is directed to upload the order/proceedings on website and digital signed copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
**Rohini Courts, Delhi/08.06.2020**

Appl.No. 1222/20  
State Vs Ram Kumar  
FIR No.472/11  
PS Vijay Vihar  
U/s 302 IPC

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail on behalf of applicant/accused received from DLSA**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Birender Sangwan, Ld. LAC for the applicant/accused.

Reply of IO filed wherein it is submitted by the IO that complainant/husband of deceased could not be served as they have shifted from the given address of Delhi to some unknown place and they are also not traceable on the telephone numbers available on record.

Heard. Record perused.

It is submitted by the ld counsel for the applicant that the applicant has been falsely implicated in the present matter and he is in JC since 15.02.2015 and as such he is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

As per report of IO, there is no involvement of the applicant in any other criminal case. The Jail Superintendent has given a conduct certificate to the effect that the jail conduct of the applicant is satisfactory.

The applicant is in custody since 15.02.2015. So, in these circumstances the case of the applicant is duly covered under the guidelines dated 18.05.2020 of HPC of the Hon'ble High Court.

Accordingly, applicant Ram Kumar is admitted to interim bail for a period of 45 days from date of release, subject to furnishing of personal bond in the sum of Rs.30,000/- to the satisfaction of concerned jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of the exigency as mentioned above.

The applicant to observe the isolation/social distancing and to keep his mobile switch on at all the time during the period of bail and to keep the SHO informed about his whereabouts on every Friday through SMS or telephonic call.

Application is disposed of accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to concerned court for information and necessary action.

The Incharge computer branch is directed to upload the order/proceedings on website and digital signed copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
**Rohini Courts, Delhi/08.06.2020**

State Vs Mahender Rai  
FIR No.528/19  
PS Prem Nagar  
U/s 376 IPC & 6 of POCSO Act

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail on behalf of applicant/accused received from DLSA**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Ms. Shashi Jaiswal, Ld. LAC for the applicant/accused.

Record perused.

Issue notice to the concerned IO/SHO to file previous involvement report of the accused on 10.06.2020. Notice be also issued to the complainant for next date.

Digital signed copy of the order be supplied to the all concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/08.06.2020



State Vs Phool Chand Yadav  
FIR No.372/19  
PS Ashok Vihar  
U/s 307/34 IPC

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail on behalf of applicant/accused received from DLSA**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Ms. Shashi Jaiswal, Ld. LAC for the applicant/accused.

Record perused.

Issue notice to the concerned IO/SHO to file previous involvement report of the accused on 10.06.2020.

The Incharge computer branch is directed to upload the order/proceedings on website and digital signed copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/08.06.2020

State Vs Hem Chand @ Nani  
FIR No.136/17  
PS Raj Park  
U/s 307 IPC

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail on behalf of applicant/accused received from DLSA**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Ms. Shashi Jaiswal, Ld. LAC for the applicant/accused.

Record perused.

Issue notice to the concerned IO/SHO to file previous involvement report of the accused on 09.06.2020.

The Incharge computer branch is directed to upload the order/proceedings on website and digital signed copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/08.06.2020

State Vs Nazim  
FIR No.326/16  
PS Bharat Nagar  
U/s 302/307/323/324/325/326/  
114/452/354B/147/148/149/174A/34 IPC

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail on behalf of applicant/accused received from DLSA**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Ms. Shashi Jaiswal, Ld. LAC for the applicant/accused.

Record perused.

Issue notice to the concerned IO/SHO to file previous involvement report of the accused on 09.06.2020.

The Incharge computer branch is directed to upload the order/proceedings on website and digital signed copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/08.06.2020

**This is an application under Section 439 Cr.P.C for grant of interim bail  
moved on behalf of applicant/accused Sunil**

**State Vs. Sunil  
FIR No. 1291/2020  
PS South Rohini  
U/s 379/411 IPC  
08.06.2020**

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.  
Sh. C.P.Singh, Ld. Counsel for the applicant/accused.

It has been submitted by the ld counsel for the applicant that applicant is in JC since 22.02.2020 and has been falsely implicated in the present case. The applicant has already been granted bail vide order dated 17.03.2020 by the court of Ld MM but due to pandemic of COVID-19 the bail order could not be uploaded on the official website. The co-accused namely Shanu has already been granted interim bail vide order 29.05.2020 by the Ld Duty MM. Ld. Counsel requests for grant of interim bail to the applicant.

Ld. Addl. PP for the State has opposed the bail application.

Keeping in view the facts and circumstances of the case, the applicant is granted interim bail for a period of 45 days from the date of release on furnishing of bail bond in a sum of Rs.10,000/- with one surety in the like amount to the satisfaction of Ld. MM/Ld Duty MM.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

**(RAJ RANI)**

Duty Judge/ASJ-04  
(N-W)/Rohini Courts/Delhi  
08.06.2020

**This is an application under Section 439. Cr.P.C for grant of interim bail  
moved on behalf of applicant/accused Muim @ Muin Shah**

**State Vs. Muim @ Muin Shah**

**FIR No. 296/19**

**PS Subhash Place**

**U/s 498A/304B/34 IPC & 4 Dowry Prohibition Act**

**08.06.2020**

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.  
Sh. C.M. Sangwan, Ld. Counsel for the applicant/accused.

It has been submitted by the ld counsel for the applicant that applicant is in JC since 29.08.2019 and has been falsely implicated in the present case. The applicant never raised any demand for dowry from deceased and her family. The applicant belongs to a respectable family. Ld. Counsel requests for grant of interim bail to the applicant.

On the other hand, ld Addl. PP for the State has opposed the bail application submitting that the material witnesses have not been examined and if applicant is granted bail there is every possibility that he may influence or threaten the prosecution witnesses. Ld Addl. PP requests for dismissal of the bail application.

There are serious allegations against the applicant of having committed offences u/s 498A/304B/34 IPC. Keeping in view the nature and gravity of the offences, no ground for bail is made out. Application is dismissed and disposed of accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

**(RAJ RANI)**  
Duty Judge/ASJ-04  
(N-W)/Rohini Courts/Delhi  
08.06.2020

**State Vs. Vijay Chugh**  
**PS Vijay Vihar**

**08.06.2020**

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

Present: Ms. Kiran Bala, Ld. Additional PP for the State through VC.

A letter has been received from the Jail Superintendent regarding confirmation of FIR in respect of accused Vijay Chug.

Let the copy of the letter be sent to the SHO/IO for confirmation of the FIR on the NDOH.

Put up on 10.06.2020 for consideration.

**(RAJ RANI)**  
Duty Judge/ASJ-04  
(N-W)/Rohini Courts/Delhi  
08.06.2020

**This is an application under Section 439 Cr.P.C for grant of interim bail  
moved on behalf of applicant/accused Varun Jindal**

**State Vs. Varun Jindal  
FIR No. 762/14  
PS North Rohini  
U/s 302/365/201/120B &  
25/27/54/59 Arms Act**

**08.06.2020**

**HEARING THROUGH VIDEO CONFERENCING**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Counsels to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.  
Sh. Pradeep Rana, Ld. Counsel for the applicant/accused.  
Sh. Sparsh Chaudhary, ld proxy counsel for complainant.

Reply and report regarding previous involvement of accused filed by the IO. There is no involvement of applicant in any other criminal case.

Arguments on behalf of applicant heard.

Adjournment has been sought by the Ld proxy counsel for the complainant on the ground that the main counsel is not available today.

At request, put up on 09.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

**(RAJ RANI)**  
Duty Judge/ASJ-04  
(N-W)/Rohini Courts/Delhi  
08.06.2020



**This is an application under Section 439 Cr.P.C moved on behalf of  
applicant/accused Jitender**

**State Vs. Jitender  
FIR No. 346/19  
PS Kanjhawala  
U/s 302/304B/201/394A/34 IPC**

**08.06.2020**

**HEARING THROUGH VIDEO CONFERENCING**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.  
Sh. L.D, Mual, Ld. Counsel for the applicant/accused.

The last bail application of applicant was dismissed vide order 29.05.2020 but the copy of the said order has not been filed alongwith the present application. Ld counsel seeks time to file the said order on the NDOH.

At request, put up for filing of the copy of said order and consideration on bail application on 09.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

**(RAJ RANI)**  
Duty Judge/ASJ-04  
(N-W)/Rohini Courts/Delhi  
08.06.2020

**State Vs. Ankit @ Dinnu**  
**FIR No. 92/2020**  
**PS Vijay Vihar**

**08.06.2020**

**HEARING THROUGH VIDEO CONFERENCING**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.  
Sh.Praveen Kumar, Ld. Counsel for the applicant/accused.

This is an application for modification of bail order dated 01.06.2020 passed by Ms. Preeti Aggarwal Gupta, Ld. ASJ.

It has been submitted by the ld counsel for the accused that accused was granted interim bail vide order dated 01.06.2020. However sections 25/27 of Arms Act were not mentioned in the said order and the said Sections may be added in the said order.

Reply and FIR no.92/20 have been perused wherein Sections 25/27 of Arms Act have been found mentioned.

In view of above, the present application is allowed. The said order is modified accordingly and Sections 25/27 of Arms Act be added in the said order . This order shall form part of order dated 01.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

**(RAJ RANI)**  
Duty Judge/ASJ-04  
**(N-W)/Rohini Courts/Delhi**  
**08.06.2020**